

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 147/2020
PS Preet Vihar
State Vs Shanu
U/s 33 Delhi Excise Act
08.09.2020

A bail application under Section 437 Cr.P.C. through VC moved by advocate Sh. Ajay Sinha on behalf of the Accused. Application is received on the email ID of the Court.

Present: Ld. APP for the State through VC.
Sh. Ajay Sinha, ld. Counsel for accused/ applicant.
HC Manoj from PS Preet Vihar through VC on behalf of IO.
Reply is received from the IO
Accused is stated to be in JC since 25.07.2020.
Submissions on bail application heard. Reply of IO perused.
It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 25.07.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP has opposed the bail application. He might influence the witnesses if released on bail. He might indulge in similar offences, if he is released on bail. Hence, it is prayed that application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 25.07.2020.

His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant,

accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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DINESH KUMAR
Date: 2020.09.08
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(DINESH KUMAR)
ACMM (EAST)/KKD/08.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI
Challan No. 63975
PS Preet Vihar
State Vs Dinesh Yadav
08.09.2020

An application for releasing the vehicle moved by the applicant Sh. Shashi. Application is received on Email ID of the Court.

Present: Ld. APP for the State through VC.
Sh. P.K. Shreevastava, ld. Counsel for applicant through VC.

Application is related to challan which is subject matter of evening Court. Therefore the application is not maintainable and dismissed and disposed of accordingly.

Proceedings be sent to record room.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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DINESH KUMAR
Date: 2020.09.08
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ACMM (EAST)/KKD/08.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI
FIR No. 000689/2020
PS New Ashok Nagar
State Vs Not known
08.09.2020

Application is received on the email ID of the Court.

Application for releasing bicycle on superdari moved by the applicant Sh. Ankur Sethi.

Present: Ld. APP for the State through VC.

Applicant Sh. Ankur Sethi through VC.

HC R.B. Tomar from PS New Ashok Nagar through VC.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said bicycle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 10,000/- (Rs. Ten thousand only) to the satisfaction of the IO. The superdar shall produce the bicycle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the bicycle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the

applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the bicycle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/08.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI
FIR No: 0039/2020
PS New Ashok Nagar
State Vs. Parveen
08.09.2020

**Application for releasing of original DL and Badge on superdari
moved by the applicant Sh. Praveen Kumar.**

Present: Ld. APP for the State through VC.
Sh. Rupin Singh Dhama, ld. Counsel for
applicant/accused.
Sh. R.B. Tomar from PS New Ashok Nagar through VC.
Reply is received from the IO.
Original application and the Vakalatnama have been filed in the
Court.

Heard on application.

Ld. Counsel for applicant/accused submits that
applicant/accused equires the original DL and the Badge for renewal of the
Badge.

Considering the submissions, it is directed that the original DL
and original Badge be released to the applicant/accused subject to condition
that applicant/accused shall deposit both the documents again after renewal
within one month of the renewal. Application stands disposed of.

Copy be given dasti to the applicant and order be uploaded on
the server.

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ACMM (EAST)/KKD/08.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI
e-FIR No: 17029/2020
PS Geeta Colony
State Vs Unknown
08.09.2020

An application for untrace report moved by the applicant
Sh. Abid. Application is received on Email ID of the Court.

Present: Ld. APP for the State through VC.

Sh. Pramod Kumar, Id. Counsel for applicant through
VC.

It is noticed on the server that no untrace report has been
filed by the IO as yet. Therefore the application is not maintainable and
dismissed and disposed of accordingly.

Proceedings be sent to record room.

Copy be sent to the Id. Defence counsel on his E-mail and
order be uploaded on the server.

Applicant is directed to file the original application along
with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/08.09.2020